



**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR
INFO-DRIVE SOFTWARE LIMITED
OPERATING IN SOFTWARE SERVICES AT CHENNAI, TAMIL NADU.**
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. INFO DRIVE SOFTWARE LIMITED (CIN: L36999TN1988PLC015475)
2.	Address of the registered office Crown Court, Sixth Floor, Office No 3 No.128, Cathedral Road, Chennai, CHENNAI, Tamil Nadu, India, 600086 (as per MCA Data)
3.	URL of website N/A
4.	Details of place where majority of fixed assets are located There are no fixed assets of the Corporate Debtor as on date. The registered address office is also shut down.
5.	Installed capacity of main products/ services The Company was engaged in software development and related services but remained non-operational for several years prior to the Insolvency Commencement Date.
6.	Quantity and value of main products/ services sold in last financial year No Balance Sheets or audited financial statements of the Corporate Debtor post FY 2015-16 are presently available. The Resolution Professional is in the process of retrieve and compiling the financial statements of the Corporate Debtor up to date.
7.	Number of employees/ workmen There were no employees - (as on CIRP Commencement Date)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Mail to irpinfodrive@gmail.com, ipsumeetchimbalkar@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Email Request to be sent on:- irpinfodrive@gmail.com
10.	Last date for receipt of the expression of interest 10th October, 2026
11.	Date of issue of provisional list of prospective resolution applicants 20th October, 2026
12.	Last date for submission of objections to provisional list 25th October, 2026
13.	Date of issue of final list of prospective resolution applicants 4th November, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 9th November, 2026
15.	Last date for submission of resolution Plans 9th December, 2026
16.	Process email ID to submit Expression of Interest irpinfodrive@gmail.com
17.	Details of Corporate Debtor's registration as a MSME Corporate Debtor is not a MSME

Date: 25th September, 2026 Mr. Sumeet Surendra Chimbalkar Resolution Professional
Place: Mumbai
IBBI Reg. Number: IBBI/IPA-001/IP-P01368/2018-19/12131
Office at - 119-A, 1ST Floor, Vinay Bhaya Complex, 159
CST Road, Kalina Santacruz East, Mumbai City Maharashtra- 400098

...continued from previous page.

BASIS OF ISSUE PRICE

The "Basis of Issue Price" on page 95 of the Prospectus has been updated with the above Issue Price which is available on the website of the Lead Manager, i.e. Khandwala Securities Limited at www.kslindia.com. You may scan the QR Code given on the top of this Advertisement for the chapter titled "Basis of Issue Price" on page no. 95 of the Prospectus.

INDICATIVE TIMELINES FOR THE ISSUE	
An indicative timetable in respect of the Issue is set out below:	
Events	Indicative Dates
Bid/Issue Opening Date	Wednesday, September 30, 2026
Bid/Issue Closing Date	Monday, October 05, 2026
Finalization of Basis of Allotment with the Designated Stock Exchange	Tuesday, October 06, 2026
Initiation of Allotment/Refunds / unblocking of funds from ASBA Account or UPI ID linked bank account	Wednesday, October 07, 2026
Credit of Equity Shares to demat account of the Allottees	Wednesday, October 07, 2026
Commencement of trading of the Equity Shares on the Stock Exchanges	Thursday, October 08, 2026

TIMELINES FOR SUBMISSION OF APPLICATIONS (T is Offer Closing Date)	
Application submission by Investors For all physical applications: Between 10.00 am and 5.00 pm during the Issue Period (except for the Issue Closing date) Electronic Applications (Online ASBA through 3-in-1 accounts): Upto 4 pm on T day Electronic Applications (Bank ASBA through Online channels like Internet Banking, Mobile Banking and Syndicate UPI ASBA etc): Upto 3 pm on T day Electronic Applications (Syndicate Non Retail, Non-Individual Applications): Upto 3 pm on T day	Physical Applications (Bank ASBA): Upto 1 pm on T day Physical Application (Syndicate Non-Retail, Non-Individual Applications): Upto 12 pm on T day and Syndicate members shall transfer such applications to Banks before 1 pm on T day On the Bid Closing Date, the bids shall be uploaded until 4.00 pm for all Bidders UPI mandate acceptance / confirmation end time shall be at 5.00 pm on the Bid/Issue closing date (Above information is for reference purposes only and may change from bank to bank and broker to broker. Investors are requested to contact their own bank / broker for specific details)

CONTENTS OF THE MEMORANDUM OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main object(s) of the Company, please see the section "History and Certain Other Corporate Matters" on page 161 of the Prospectus. The Memorandum of Association of the Company is a material document for inspection in relation to the Offer. For details see the section "Material Contracts and Documents for Inspection" on page 331 of the Prospectus.

LIABILITY OF MEMBERS AS PER MOA: The Liability of Members is Limited.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: As on the date of the Prospectus, the Authorized Share Capital of the Company is ₹1,600.00 lakhs divided into 1,60,00,000 Equity Shares of ₹10 each. The Issued, Subscribed and Paid-Up Capital of the Company is ₹944.00 lakhs divided into 94,40,000 Equity Shares of ₹10 each fully paid up. For details, please see the section titled "Capital Structure" on page 62 of the Prospectus.

NAMES OF THE SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The names of the signatories of the Memorandum of Association of the Company and the number of Equity Shares subscribed by them at the time of signing of the Memorandum of Association: Mr. Jignesh Pravinchandra Parekh - 4,000 Equity Share, Mrs. Rupal Jignesh Parekh - 2,000 Equity Shares and Late Pravinchandra N. Parekh - 4,000 Equity Shares.

DISCLAIMER CLAUSE OF THE SECURITIES AND EXCHANGE BOARD OF INDIA: Since the Offer is being made in terms of Chapter IX of the SEBI ICDR Regulations, a copy of the Prospectus has been filed with SEBI, after filing the Prospectus with the Registrar of Companies, in terms of Regulation 246 of the SEBI ICDR Regulations

read with Section 26 and 28 of the Companies Act, 2013. Accordingly, SEBI has not issued any observation on the Offer document in terms of Regulation 246 (2) of the SEBI ICDR Regulations, hence there no specific disclaimer clause of SEBI. However, Investors may refer to the "Disclaimer Clause of SEBI", on page no. 255 of the Prospectus.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of BSE".

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
 Khandwala Securities Limited G-II, Ground Floor, Dalamal House, Nariman Point, Mumbai – 400 021, Maharashtra, India. Telephone: +91 224 076 7373; Facsimile: +91 224 076 7377 / 78; Email: ipo@kslindia.com; Investor grievance email: rmbinvestorgrievances@kslindia.com Website: www.kslindia.com; Contact Person: Mr. Alok Desai CIN No.: L67120MH1993PLC070709; SEBI Registration Number: INM000001899	 Maashitla Securities Private Limited 451, Krishna Apra Business Square, Netaji Subhash Place, Pitampura, New Delhi - 110034, Delhi, India. Telephone: +91 011-47551432; Facsimile: NA; Email ID: investor.ipo@maashitla.com Website: www.maashitla.com; Investor Grievance ID: investor.ipo@maashitla.com Contact Person: Mr. Mukul Agrawal; SEBI Registration Number: INR000004370 CIN: U67100DL2010PTC206725	 Jamshed Kokab Khan SJP Ultrasonics Limited Gala No. 1 and Gala No. 2, Shiv Shankar Industrial Complex 2, Bhutpada, Building No.5, Opp. Golden Chariot Hotel, Highway, Vasai East, Palghar - 401 208, Maharashtra, India. Telephone: +91 7770010869; Facsimile: N.A.; E-mail: cs@sjpultrasonics.in Investors can contact the Company Secretary and Compliance Officer, the LM or the Registrar to the Issue in case of any pre-Issue or post-Issue related problems, such as non-receipt of letters of Allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode.

Risk to Investors: Investments in Equity and Equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The Equity Shares offered in the Issue have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the Prospectus. Specific attention of the investors is invited of the section titled "Risk Factors" on Page No. 17 of the Prospectus.

Availability of Prospectus & Abridged Prospectus: Investors should note that Investment in Equity Shares involves a degree of risk and investors are advised to refer to the Prospectus and the Risk Factors contained therein, before applying to the Issue. Full copy of the Prospectus is expected to be available on the SEBI's website (www.sebi.gov.in), and shall be available on the website of the Company (www.sjpultrasonics.in), the website of the Lead Manager to the Issue (www.kslindia.com) and on the website of BSE (www.bseindia.com). Abridged Prospectus shall be available on the website of the Company (www.sjpultrasonics.in) and the Lead Manager to the Offer (www.kslindia.com).

Availability of Application Forms: The Application Forms may be obtained from the Registered Office of our Company i.e. SJP ULTRASONICS LIMITED and the Lead Manager to the Issue i.e. Khandwala Securities Limited. Application Forms will also be available on the website of BSE (www.bseindia.com) and the designated branches of SCSBs, the list of which is available at the websites of the Stock Exchange and SEBI.

Application Supported by Blocked Amount (ASBA): All Applicants (other than Applicants using the UPI mechanism) shall mandatorily participate in the Issue only through the ASBA process. ASBA Applicants (other than Applicants using the UPI mechanism) must provide bank account details and authorisation to block funds in the relevant space provided in the Application Form and the Application Forms that do not contain such details are liable to be rejected.

Bankers to the Issue/ Refund Banker/Sponsor Bank: ICICI Bank Limited.

UPI: UPI Bidders can also bid through UPI mechanism

Note: Capitalized terms used herein and not specifically defined herein shall have the meaning given to such terms in the Prospectus.

Investors should read the prospectus carefully, including the risk factors on page no. 17 of the Prospectus before making any investment decision.

ASBA*

Simple, Safe, Smart way of Application - Make use of it!!!

*Applications Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same.

MANDATORY IN PUBLIC ISSUES FROM JANUARY 01, 2016.

NO CHEQUE WILL BE ACCEPTED.

UPI

UPI Now Available in ASBA For Retail Individual Investors.

For Details on the ASBA and UPI process, please refer to the details given in ASBA form and Abridged Prospectus. Please refer to the section "Issue Procedure" on page no. 272 of the Prospectus. The process is also available on the website of BSE Limited ("BSE") (www.bseindia.com), in General Information Document. List of Banks Supporting UPI is also available on the website of SEBI (www.sebi.gov.in).

For & on behalf of Board of Directors SJP Ultrasonics Limited

Sd/-
(Jignesh Pravinchandra Parekh)
Chairman & Managing Director
DIN: 05129344

Date : September 25, 2026
Place : Vasai East, Palghar, Maharashtra

SJP ULTRASONICS LIMITED is proposing, subject to market conditions and other considerations, a public offer of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Maharashtra at Mumbai. The Prospectus is expected to be available on the website of the SEBI at www.sebi.gov.in and the website of the Lead Manager to the Issue at www.kslindia.com and website of the BSE at www.bseindia.com and website of Issuer Company at www.sjpultrasonics.in. Investors should note that investment in Equity Shares involves high degree of risks. For details, investors should refer to and rely on the Prospectus, including the section titled "Risk Factors" on page 17 of the Prospectus.

The Equity Shares have not been and will not be registered under the US Securities Act of 1933, as amended (the "Securities Act") or any state securities law in United States and may not be offered or sold within the United States (as defined in Regulation S under the Securities Act) or to, or for the account benefit of "U. S. Person" (as defined in the Regulations under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act.

Trillenium Technologies Limited

Regd. Off. : H-40, Moti Bagh-2, Mini Market, Nanak Pura, New Delhi-110021
CIN: U74899DL1992PLC051008; Email: trillientech@gmail.com

NOTICE

Notice is hereby given that 34th Annual General Meeting of the Company, which was convened to be held on Wednesday, 23.09.2026 has been adjourned Suo-moto (because of quorum) to be held on Wednesday, 30.09.2026 at same place Ground Floor, H-40, Moti Bagh-2, Mini Market, Nanak Pura, New Delhi-110021 at same time 01.00 pm.

Notice is hereby given that the 34th adjourned Annual General Meeting (AGM) of the company will be follows: Day & Date: Wednesday, 30.09.2026 Time: 01.00 PM Venue: Ground Floor, H-40, Moti Bagh-2, Mini Market, Nanak Pura, New Delhi-110021

By Order of the Board
Sd/-
New Delhi
23.09.2026
Surinder Kumar Sharma
Director

FORM 6 INVITATION FOR EXPRESSION OF INTEREST FOR INFO-DRIVE SOFTWARE LIMITED

OPERATING IN SOFTWARE SERVICES AT CHENNAI, TAMIL NADU.

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.
2.	Address of the registered office
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/ services
6.	Quantity and value of main products/ services sold in last financial year
7.	Number of employees/ workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL
10.	Last date for receipt of the expression of interest
11.	Date of issue of provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list
13.	Date of issue of final list of prospective resolution applicants
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
15.	Last date for submission of resolution Plans
16.	Process email ID to submit Expression of Interest
17.	Details of Corporate Debtor's registration as a MSME

Date: 25th September, 2026 Mr. Sumeet Surendra Chimbalkar Resolution Professional in the matter of INFO-DRIVE SOFTWARE LIMITED
Place: Mumbai
IBBI Reg. Number: IBBI/IPK-001/IP-P01368/2018-19/12131
Office at - 119-A, 1ST Floor, Vinay Bhavaya Complex, 159 CST Road, Kalina Santacruz East, Mumbai City Maharashtra-400098

MANBA FINANCE

Manba Finance Limited

(CIN: L65923MH1996PLC099938)

Regd. Office: 324, Runwal Heights Commercial Complex, L.B.S Marg, Opp. Nirmal Lifestyle, Mulund (West), Mumbai City, Mumbai, Maharashtra, India, 400080 Email Id : investorrelation@manbafinance.com, Website : www.manbafinance.com Tel. No. 022 62346666

NOTICE TO THE MEMBERS FOR EXTRA-ORDINARY GENERAL MEETING OF THE COMPANY TO BE HELD THROUGH VIDEO CONFERENCING/ OTHER AUDIO-VISUAL MEANS

Dear Members,

NOTICE is hereby given that Extra-Ordinary General Meeting of the Company will be convened on Monday, October 19, 2026 at 01.00 P.M. (IST) through Video Conferencing/Other Audio-Visual Means (referred as "EGM" conducted through "VC"/ "OAVM"). In compliance with General Circular No. 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (MCA) and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 03, 2024 issued by the Securities Exchange Board of India (herein collectively referred to as "the Circulars") companies are allowed to hold the EGM through VC, without physical presence of members at a common venue. Hence, the EGM of the Company is being held through VC to transact the business as set forth in the Notice of the EGM dated September 22, 2026.

In compliance with the circulars the Company has sent the Notice of the EGM to all the members whose email ids are registered with the Company, Registrar & Transfer Agent (RTA) i.e. MUFG Intime India Private Limited ("MUFG") and the depositories on Thursday, September 24, 2026. These documents are also available on the Company's website at www.manbafinance.com and on the websites of the Stock Exchanges i.e. BSE Limited ("BSE") at www.bseindia.com and National Stock Exchange of India Limited ("NSE") at www.nseindia.com and on the weblink of MUFG Intime India Private Limited (Formerly Link Intime India Private Limited)(RTA) at <https://instavote.linkintime.co.in/>.

The Company has engaged the services of MUFG for conducting of the EGM and providing e-voting facility to all its members. The instruction and manner of participation in the Remote Electronic Voting (E-voting), Joining/Attending EGM, Voting during the EGM, to speak during the EGM through InstaMeet, Inspection of documents, submission of questions/queries prior to EGM, procedure for registering the email addresses are provided in the Notice of the EGM. Members attending the EGM through VC/OAVM shall be counted for the purposes of quorum under Section 103 of the Companies Act, 2013. Due to conducting of EGM, through VC/OAVM, the facility for the appointment of proxies, attendance slips/route map/proxy will not be available for the EGM. Members will be able to cast their vote electronically on the businesses as set forth in the Notice of the EGM either remotely (during remote e-voting period) or during the EGM.

All the members are informed that:

- The remote e-voting shall commence on Thursday, October 15, 2026 (09.00 a.m. IST);
- The remote e-voting shall end on Sunday, October 18, 2026 (05.00 p.m. IST);
- E-voting shall not be allowed beyond Sunday, October 18, 2026 (05.00 p.m. IST);
- The Cut-off date for determining the eligibility to vote by electronic means or at the EGM is Monday, October 12, 2026;
- Any person, who acquires shares of the Company and becomes a member of the Company after dispatch of the Notice and holding shares as on the cut-off date i.e. Monday, October 12, 2026, may obtain the login ID and password by sending a request at enotices@in.mpmis.mufig.com or contact M/s MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) telephone number 022 - 4918 6000;
- CS Ronak Jhuthawat, Practicing Company Secretary of M/s Ronak Jhuthawat & Company, (Membership No. FCS 9738; CP No. 12094) having office address at 328, Samiddhi Complex, Sector 11, Opp Krishi Mandi Udaipur has been appointed as the Scrutinizer to scrutinize the Remote e- voting and e-voting process during EGM in a fair and transparent manner.
- Members may note that:
 - The remote e-voting module will be disabled by MUFG beyond 5.00 pm IST on Sunday, October 18, 2026 and once the vote on a resolution is cast by member, he/she shall not be allowed to change it subsequently or cast vote again.
 - Members who are present at the EGM through VC/OAVM and have not cast their vote on resolutions through remote e-voting, may cast their vote during the EGM through e-voting system provided by MUFG. The members who had cast their vote by remote e-voting prior to the meeting may also attend the EGM but shall not be entitled to cast their vote again during the EGM.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for the members available at <https://instavote.linkintime.co.in/> under "Help" section or contact MUFG Intime India Private Limited at enotices@in.mpmis.mufig.com / or contact on +91 22 49186000 or send their queries to MUFG Intime India Private Limited at their address: enotices@in.mpmis.mufig.com.

For Manba Finance Limited
Sd/-
Bhavisha Jain
Company Secretary & Compliance Officer

Date: September 24, 2026
Place: Mumbai

AXIS BANK LTD.

POSSESSION NOTICE

Retail Asset Centre: 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension Lucknow, UP 226010.
Registered Office: "Trishul"- 3rd Floor, Opp. Samarsheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

Whereas the undersigned being the Authorized Officer of **AXIS BANK LTD.** under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of power conferred under Section 13 (12) read with Rule-9 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice under Section 13(2) of the said Act. The borrowers mentioned hereinbelow having failed to repay the amount, notice is hereby given to the borrowers mentioned hereinbelow in particular and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers confer on him, under Section 13(4) of the said Act read with the rule 8 of the Said Rules. The borrowers mentioned here in below in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the mortgage of **AXIS BANK LTD.** for an amount together with further interest incidental expenses, costs, charges, etc. on the amount mentioned against amount hereinbelow. The Borrower/Co-Borrower/Mortgagor/Guarantor attention is invited to provisions of Sub-Section(8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrowers/ Guarantors/Address	Description of the charged/ Mortgaged Property	Amt. Due as per Demand notice
		Date Demand notice
		Possession Date
1. Mr. Dilip Kumar (borrower) S/o Mr. Ram Dev Pal, 2. Mrs. Aneeta Pal(co-borrower) W/o Mr. Dilip Kumar both R/o-1. Pure Janai Jasmeda Near Primary Vidyal Post Kunda Pratapgarh Uttar Pradesh- 230132, R/o-2. Gram Pure Janai Pargana Rampur Tehsil Lalgaon District Pratapgarh Uttar Pradesh-230132	Property No. 1. Residential/commercial Property Admeasuring 1361.25 Sq. Ft Or 126.5 Sq. Mtr. Situated At Gata No.300 Gram Pure Janai Pargana Rampur Tehsil Lalgaon District Pratap Garh Uttar Pradesh. In The Name Of Mrs. Aneeta Pal W/o Mr. Dilip Kumar. Boundries As Per Certificate : -East - Khet Kamlesh Pal, West - Bhumi Sarju Patel, North - Anshik Hissa Chote Lal, South - Aam Kachha Rasta.	Rs. 8769924.57 Rs. 26135.02 as on 30.06.2026 + Interest & other exp. 30.06.2026 22.09.2026
Property No. 2. Residential/commercial Property Admeasuring 250 Sq. Mtr. Situated At Gata No. 340/19 Gram Pure Janai Pargana Rampur Tehsil Lalgaon District Pratap Garh Uttar Pradesh In The Name Of Mr. Dilip Kumar S/o Mr. Ramdev Pal. Boundries As Per Certificate: East - Pure Janai Se Judhapur Connecting Road, West - Bhumi Sarangi, North - Bhumi Sarangi, South - Khet Jethu Saroj.		
Date-22.09.2026		Authorized Officer, Axis Bank Ltd.

ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED

CIN No. U74999DL2002PLC117052

A-270, First & Second Floor, Defence Colony, New Delhi-110024

Email: admin@alchemistarc.com, Website: www.alchemistarc.com

POSSESSION NOTICE (For Immovable Property)

(Under Section 13(4) of the SARFAESI Act, 2002 read with Rule 8 of the Security interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of Alchemist Asset Reconstruction Company Ltd (assignee of SBFC Finance Limited vide assignment agreement dated as mentioned below) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13 (12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated calling upon the borrower to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrower(s)/guarantor(s) and the public in general are hereby cautioned not to deal with the property and any dealings with the property shall be subject to the charge of Alchemist Asset Reconstruction Company Limited for an amount interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DETAILS OF BORROWERS / ACCOUNTS					
Sr. No	Loan Account No.	Name of Borrower(s)/ Co-Borrower(s) / Guarantor(s)	Amount Due (₹)	Date of 13(2) Notice	Description of Secured Asset
1	PR01411871	SUNIL KUMAR, BABU DEVI	Rs. 11,34,316/- (Rupees Eleven Lakhs Thirty Four Thousand Sixteen Only)	22nd September, 2026	All that piece & parcel of Property Residential Plot, Area Admeasuring 67.00 Sq. Mtr. Situated At Village- Husainpur Seesala, Pargana- Sandi, Tehsil- Bilgram, Distt.-Hardoi, UP 241403. East -Plot Pawan Kumar, West - Plot Om Kumar, North - Sandi Tiraha To Harpalpur Marg, South -Khet Vishram & Nandail.

The borrower(s)/guarantor(s) are hereby cautioned not to deal with or dispose of, by way of sale, lease, mortgage, charge, or otherwise, the secured asset(s) described above without the prior written consent of the Secured Creditor.

This publication is made in compliance with the provisions of the SARFAESI Act, 2002, for the information of the borrower(s), guarantor(s), and the general public. In case of any queries, please contact the undersigned at the following contact details:
Phone: 011-46562584, Email: admin@alchemistarc.com, ashutosh@alchemistarc.com

Date: 25.09.2026
Place: Uttar Pradesh

Sd/-
Authorized Officer
Alchemist Asset Reconstruction Company Limited
(acting in its capacity as Trustee of Alchemist XLVII Trust) Secured Creditor